

**Government of India
Ministry of Commerce
Directorate General of Foreign Trade
O&M Section**

Dated 24th May, 2004

O&M Instruction No. 8/2004

Subject:- Relaxation of the provisions of EXIM Policy/Procedure - Constitution of Policy Relaxation Committee (Para 2.5 of the EXIM Policy).

In supersession of OMI No. 5/97 dated 22.10.1997 on the above subject, it has been decided to constitute Policy Relaxation Committee (PRC) at Hqrs. which will comprise of the following:-

- | | | | |
|----|--------------------------------------|---|----------|
| 1. | DGFT | - | Chairman |
| 2. | Addl. DGFT | - | Member |
| 3. | Export Commission | - | Member |
| 4. | Jt.DGFT (Policy) | - | Member |
| 5. | Dy.DGFT(s) of the concerned Section) | - | Member |

Allocation of work and Periodicity:

- (i) PRC will function as a recommendatory body for all such cases referred by various Committees in DGFT for relaxation of Policy.
- (ii) The committee may convene its meeting weekly or fortnightly as the case may be for considering such matters.
- (iii) The Committee may co-opt additional members if considered necessary by it.

This issues with the approval of DGFT.

Sd/-
(V.B.Saxena)
Dy. Director General of Foreign Trade

1. All Officers/Sections at HQ,
2. All Zonal/Regional Offices

(Issued from File No. 01/69/595/00001/2004/O&M)